

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT FOR PROMOTION OF INDUSTRY AND INTERNAL TRADE**

LOK SABHA

**UNSTARRED QUESTION NO. 4723.
TO BE ANSWERED ON WEDNESDAY, THE 29TH MARCH, 2023.**

AMRITSAR-KOLKATA INDUSTRIAL CORRIDOR

4723. SHRIMATI HARSIMRAT KAUR BADAL:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

वाणिज्य एवं उद्योग मंत्री

- (a) whether reports of a multi-crore fund embezzlement from Rs. 260 crore compensation given to five village panchayats for acquisition of construction of Amritsar-Kolkata Industrial Corridor in Punjab have come to the attention of the Government;
- (b) if so, whether the Government has taken any step/action in this regard to recover the amount and if so, the details thereof;
- (c) whether the State Government officials are also allegedly involved in this embezzlement and if so, the details thereof; and
- (d) whether the Government proposes to ensure judicious utilization of funds and if so, the details thereof?

ANSWER

वाणिज्य एवं उद्योग मंत्रालय में राज्य मंत्री (श्री सोम प्रकाश)

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE & INDUSTRY
(SHRI SOM PARKASH)**

- (a):** As per the Institutional and Financial Structure approved by the Government of India for Industrial Corridor Projects, State Government need to contribute land as their equity, while the contribution of the Government of India is in the form of funds, which is to be utilized for the development of trunk infrastructure namely roads, underground utilities, power distribution network, Sewerage Treatment Plant (STP), Common Effluent Treatment Plan (CETP), etc.

Further, the cost of land acquisition, if any, has to be borne by the State Government/Nodal Agency, and the concerned State Government also undertakes the land acquisition process.

- (b) to (d):** Do not arise in view of (a) above.
